

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Record of Proceedings

Petition No. 119/TT/2014

Subject: : Determination of tariff of the Inter State Transmission Lines connecting two States

Petitioner : Himachal Pradesh Power Transmission Co. Ltd. (HPPTCL)

Date of Hearing : 4.6.2015

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A. K. Singhal, Member
Shri A.S. Bakshi, Member

Parties Present : Shri A. K. Khanotia, HPPTCL
Shri S.K. Sharma, HPPTCL
Shri D.P. Sharda, HPPTCL
Shri Raj Rawat, HPPTCL
Shri Shashank Gupta, HPPTCL
Ms. Swapna Seshadri, Advocate, HPSEB Ltd.

The instant petition has been filed by HPPTCL for determination of transmission tariff of their inter-State transmission lines connecting two states, for tariff block 2014-19, in compliance with the order of this Commission dated 25.4.2012 in Petition No. 15/ Suo-Motu/2012.

2. The representative of the petitioner sought 15 days time to submit the information earlier sought by the Commission in respect of the three lines covered under the petition. The learned counsel for HPSEB, Respondent No. 1, also sought 15 days time to file reply in this petition.

3. The Commission allowed the request of the petitioner and directed it to submit information by 26.6.2015, with advance copy to the respondents, who may file reply by 10.7.2015. Rejoinder, if any, may be filed by 20.7.2015.

4. The Commission further observed that due date of filing the information should be complied with and information received after due date shall not be considered while passing the order.

5. Subject to this, order in the petition was reserved.

By the order of the Commission,

Sd/

(T. Rout)
Joint Chief (Law)